

FIR No.11088/20  
PS: Begumpur

19.06.2020

Present: Ld. APP for the State through V.C. on CISCO Webex App.  
None for applicant.

Ld. Counsel for the accused / applicant could not be contacted through  
V.C. Hence put up on 20.06.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020

FIR No.005727/20  
e-PS: M.V. Theft

19.06.2020

Present: Ld. APP for the State through V.C. on CISCO Webex App.  
None for applicant.

Ld. Counsel for the accused / applicant could not be contacted through  
V.C. Hence put up on 20.06.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020

FIR No.005318/20  
PS: Bharat Nagar

19.06.2020

Present: Ld. APP for the State through V.C. on CISCO Webex App.  
None for applicant.

Ld. Counsel for the accused / applicant could not be contacted through  
V.C. Hence put up on 20.06.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020

FIR No.011136/20  
PS: Bharat Nagar

19.06.2020

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ld. Counsel for the accused / applicant could not be contacted through V.C. Hence put up on 20.06.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020

FIR No.65/20  
PS: Maurya Enclave

19.06.2020

Present: Ld. APP for the State through V.C. on CISCO Webex App.  
Counsel for the applicant through V.C. on CISCO Webex App.

IO to report on 20.06.2020.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020

FIR No.308/20  
PS: Rani Bagh  
U/s.33/58 Excise Act  
State Vs. Himanshu

19.06.2020

Present: Ld. APP for the State through V.C. on CISCO Webex App.  
Ld. Counsel for the accused /applicant through V.C. on CISCO Webex App.

This is a bail application received through official Email ID of the court. Reply has also been filed by the IO through Email.

Arguments on bail application heard and the application perused.

As per the allegations, ten petties of illicit liquor has been recovered. Considering the huge quantity of recovery, I am not inclined to grant bail of the accused **Himanshu** under such circumstances. Hence, the present application of applicant/accused **Himanshu** for grant of bail is hereby **dismissed**.

Application is disposed off accordingly.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be made available on website of the court for all concerned.

Ld. Counsel for the accused is further directed to file the original application with original vakalatnama as and when the court reopen for regular hearing.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020

FIR No.177/20  
PS: Begumpur  
U/s.336 IPC r/w S. 25/27/54/59 Arms Act  
State Vs. Sunny Rathee @ Bablu

19.06.2020

Present: Ld. APP for the State through V.C. on CISCO Webex App.  
Ld. Counsel for the accused /applicant through V.C. on CISCO Webex App.

This is a bail application received through official Email ID of the court.  
Reply has also been filed by the IO through Email.

Arguments on bail application heard and the application perused.

As per the allegations, the accused had done firing at the gate of the house of the complainant and recovery of illegal fire arms have also been affected. Considering the same, I am not inclined to grant bail of the accused **Sunny Rathee @ Bablu** under such circumstances. Hence, the present application of applicant/accused **Sunny Rathee @ Bablu** for grant of bail is hereby **dismissed**.

Application is disposed off accordingly.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be made available on website of the court for all concerned.

Ld. Counsel for the accused is further directed to file the original application with original vakalatnama as and when the court reopen for regular hearing.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020

1

Cr. Case 14/3/2013 529690/2016  
STATE Vs. SHEETAL SHARMA ETC  
206 /2012 (Maurya Enclave)

19.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 04.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020



2

Ct. Cases 27/1/2015 8854/2016  
PRAVEEN GARG Vs. UNKNOWN PEPRSON  
(Maurya Enclave)

19.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

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No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020

3

Ct. Cases 28/1/2015 8915/2016  
PRAVEEN GARG Vs. UNKNOWN PERSONS  
(Maurya Enclave)

19.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

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No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020

4

Ct. Cases 295/1/2015 14141/2016  
SOMNATH Vs. CHARANJEET @ INDERJEET  
(Begum Pur)

19.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

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No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020

5

Ct. Cases 292/1/2015 15289/2016  
PRADEEP KUMAR Vs. SAHUL NIDAR ORS.  
(Bharat Nagar)

19.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

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No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020

6

Ct. Cases 297/1/2015 15391/2016  
MAMTA DEVI Vs. THAKKO PASWAN ORS.  
(Maurya Enclave)

19.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

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No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020

7

Ct. Cases 301/1/2015 15449/2016  
SAVITA Vs. VIVEK @ TINKU ORS.  
(Begum Pur)

19.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 04.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020

8

Cr. Case 34/2/2016 542226/2016  
STATE Vs. UNTRACE  
211 /2013 (Begum Pur)

19.06.2020

*As per previous ordersheet, the matter is pending for 01.05.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 04.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020

9

Cr. Case 543653/2016  
STATE Vs. HITESH  
9039 /2015 (Begum Pur)

19.06.2020

**[PARCHA YADASHT]**

**Parcha** put up by the Ahlmad before me on the ground that file is not traceable. Ahlmad is warned to be careful in future and directed to trace out the file and put up before the court on NDOH.

Renotify on 04.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020



10

Ct. Cases 19925/2016

M/S VINAYAK POLYMERS Vs. M/S ASIAN THAI FOODS

(Maurya Enclave)

19.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

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No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020

11

Ct. Cases 25740/2016

HIMANK GARG Vs. SHYAM SUNDER AGGARWAL

(Maurya Enclave)

19.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

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No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020

12

Cr. Case 3310/2017  
STATE Vs. AJEET KUMAR  
298 /2016 (Bharat Nagar)

19.06.2020

*As per previous ordersheet, the matter is pending for 01.05.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020

13

Cr. Case 3444/2017  
STATE Vs. BALRAJ JOLLY  
104 /2017 (Rani Bagh)

19.06.2020

*As per previous ordersheet, the matter is pending for 01.05.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 04.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020

14

Cr. Case 3701/2017  
STATE Vs. UNTRACE  
324 /2011 (Rani Bagh)

19.06.2020

*As per previous ordersheet, the matter is pending for 01.05.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 04.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020

15

Cr. Case 639/2018

STATE Vs. SATYAWN @ SONU DARIYAPUR

248 /2016 (Rani Bagh)

19.06.2020

**[PARCHA YADASHT]**

**Parcha** put up by the Ahlmad before me on the ground that file is not traceable. Ahlmad is warned to be careful in future and directed to trace out the file and put up before the court on NDOH.

Renotify on 04.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020

16

Cr. Case 1077/2018  
STATE Vs. RAVI  
366 /2017 (Begum Pur)

19.06.2020

*As per previous ordersheet, the matter is pending for 01.05.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 04.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020

17

Cr. Case 1151/2018  
STATE Vs. UNTRACE  
282 /2017 (Rani Bagh)

19.06.2020

*As per previous ordersheet, the matter is pending for 01.05.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 04.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020



18

Cr. Case 369/2019  
STATE Vs. MANISH  
651 /2017 (Begum Pur)

19.06.2020

*As per previous ordersheet, the matter is pending for 01.05.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 04.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020

19

Cr. Case 383/2019  
STATE Vs. SHIV KUMAR  
363 /2018 (Begum Pur)

19.06.2020

**[PARCHA YADASHT]**

**Parcha** put up by the Ahlmad before me on the ground that file is not traceable. Ahlmad is warned to be careful in future and directed to trace out the file and put up before the court on NDOH.

Renotify on 04.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020

20

Cr. Case 2521/2019  
STATE Vs. VASUDEV @ PINCHAR ETC.  
309 /2018 (Bharat Nagar)

19.06.2020

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 04.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020

21

Cr. Case 6162/2019  
STATE Vs. cancellation  
176 /2019 (Bharat Nagar)

19.06.2020

*As per previous ordersheet, the matter is pending for 01.05.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 04.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020

22

Cr. Case 6929/2019  
Kaushalya Vs. MAHENDER  
435 /2019 (Rani Bagh)

19.06.2020

*As per previous ordersheet, the matter is pending for 01.05.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 04.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020

23

Cr. Case 985/2020  
STATE Vs. UNTRACE  
335 /2019 (Maurya Enclave)

19.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 04.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020

24

Cr. Case 104/2/2010 527876/2016  
STATE Vs. MANPREET SINGH @ RINKI ETC  
57 /2009 (Maurya Enclave)

19.06.2020

Present: Ld. APP for the State through V.C. on CISCO Webex App.  
Mohd. Kausher Perwez, Ld. Counsel for the accused Sushant and  
Manpreet through V.C. on CISCO Webex App however, accused persons are not  
available through V.C.

In this case, order for framing of charge is already passed and only  
charge is to be framed.

Hence, put up for framing of charge on 20.07.2020 physically or as per  
V.C. rules of Hon'ble High Court of Delhi.

(Atul Krishna Agrawal)  
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25

Cr. Case 91 2/2014 539127/2016

STATE Vs. SUNIL KUMAR @ MANOJ KUMAR ETC

165 /2013 (Rani Bagh)

19.06.2020

**[PARCHA YADASHT]**

**Parcha** put up by the Ahlmad before me on the ground that file is not traceable. Ahlmad is warned to be careful in future and directed to trace out the file and put up before the court on NDOH.

Renotify on 04.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020



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Cr. Case 543637/2016  
STATE Vs. RAVI  
1234 /2015 (Maurya Enclave)

19.06.2020

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(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020

27

Cr. Case 216/2/2006 536654/2016  
STATE Vs. RAKESH CHOPRA  
568 /2005 (Mukherji Nagar)

19.06.2020

**[PARCHA YADASHT]**

**Parcha** put up by the Ahlmad before me on the ground that file is not traceable. Ahlmad is warned to be careful in future and directed to trace out the file and put up before the court on NDOH.

Renotify on 04.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020

28

Cr. Case 5 2/2012 531012/2016  
STATE Vs. SUKHJEET SINGH  
180 /2010 (Begum Pur)

19.06.2020

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(Atul Krishna Agrawal)  
ACMM (North-West)  
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19.06.2020

29

Cr. Case 114/2/2012 534290/2016  
STATE Vs. JAGMAL SINGH  
275 /2011 (Rani Bagh)

19.06.2020

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(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020

30

Cr. Case 210/2/2012 533161/2016  
STATE Vs. VINOD KUMAR  
250 /2011 (Maurya Enclave)

19.06.2020

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(Atul Krishna Agrawal)  
ACMM (North-West)  
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19.06.2020

31

Cr. Case 4/3/2016 541933/2016  
STATE Vs. KRISHAN LAL ARORA  
381 /2015 (Bharat Nagar)

19.06.2020

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(Atul Krishna Agrawal)  
ACMM (North-West)  
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19.06.2020

32

Ct. Cases 167/1/2015 11092/2016  
RATAN PRASAD Vs. KALYAN SINGH  
(Begum Pur)

19.06.2020

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(Atul Krishna Agrawal)  
ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020

33

Cr. Case 544299/2016  
STATE Vs. SURESH PRASAD  
157 /2016 (Rani Bagh)

19.06.2020

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ACMM (North-West)  
Rohini Courts, Delhi  
19.06.2020